

Akbar Khan arrived in Singapore on the morning of the 23rd April with an entry permit valid for his stay in Malaya till the 25th April. He called at the office of the Representative of the Government of India on the morning of the 23rd April and was directed to report to the Emigration Officer. He did so at noon and was requested to call again at the Emigration Office at 2.30 p.m. He returned to his hotel at about 12.30 p.m. and was met there by a Police Officer in plain clothes who asked him to accompany him to the Police Station. Shortly afterwards, Mr. Ahmed Khan of the Singapore C.I.D. arrived at the Police Station and informed the Maulana that he was under arrest for infringing the Emergency Regulations. The Government of India understand that the Maulana's request for permission to get into touch with the Representative of the Government of India was refused and he was not even permitted to have his meal, but was taken away with all his papers and held in detention at the Police Station. It was only after some hours that information reached our Representative that the Maulana had been arrested and detained under the Emergency Regulations. On his intervention, the Maulana was taken to the Representative's office and released at about 6.30 p.m. on the same day.

(c) and (d). The Government of India instructed their Representative in Singapore to lodge a strong protest with the Government of Malaya, against the treatment meted out to an Indian national travelling on an Indian passport. The matter was also brought to the notice of the High Commissioner for the United Kingdom in Delhi. The Singapore Government have since tendered an apology in suitable terms for the arrest of Maulana Mohamed Akbar Khan. In view of this, it is not proposed to pursue the matter.

SMALL SCALE INDUSTRIES

*331. **Shrimati Jayashri:** Will the Minister of Commerce and Industry be pleased to state whether a survey of small scale industries has been undertaken to ascertain:

(i) the total capital invested in small scale industries at present in the country; and

(ii) the total number of workers employed in such industries at present?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): Although a few State Governments have done some work in this direction, it has not yet been possible for all

States to undertake surveys on total capital investment and number of workers employed. I regret, therefore, I am unable to furnish the information the Member seeks.

REHABILITATION IN MANIPUR

*332. **Shri L. J. Singh:** (a) Will the Minister of Rehabilitation be pleased to state what is the quota of the displaced persons allotted to Manipur State and the amount of the allocations earmarked for rehabilitation of displaced persons in Manipur?

(b) How many of them have been resettled and rehabilitated?

(c) What progress has been made in the work of resettlement and rehabilitation?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

DISPOSAL OF TYRES

*333. **Shri A. K. Gopalan:** Will the Minister of Works, Production and Supply be pleased to state:

(a) whether there were any recent proposals for the disposal of tyres by the Government of India;

(b) if so, to whom;

(c) what were the quotations offered; and

(d) why the deal was stopped?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Yes.

(b) and (d). The highest tender, not being upto our expectations has been rejected and fresh tenders are being invited.

(c) The following quotations were received in response to the open tender enquiry:

- (1) Rs. 8.61 lakhs
- (2) Rs. 7.49 lakhs
- (3) Rs. 4.06 lakhs.

EXPORT DUTY ON TEA

43. **Shri K. C. Sodhia:** Will the Minister of Commerce and Industry be pleased to state the amount of cess and export duty collected under the head 'tea' during the last four years?